

COMMITTEE ON PAPERS LAID ON THE TABLE

(2022-2023)

SEVENTEENTH LOK SABHA



NINETY NINTH REPORT

[Delay in laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar, under the administrative control of the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare]

(Presented on 21.12.2022)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

December 2022/ Agrahayana 1944 (Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2022-2023)

Shri Girish Chandra

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Chairperson

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3. Dr. A. Chellakumar
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15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-2023), having been authorized by the Committee to present the Report on their behalf, present this Ninety Ninth Report in respect of the delays in laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar, under the administrative control of the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare.

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22nd December, 1977, the Annual Report and Audited Accounts of the all Statutory/Autonomous, Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31 December.

3. The scrutiny by the Committee revealed that the documents of the JKHPMC, Srinagar for 1997-1998 to 2010-2011 were laid with continuously delays and, the documents for 2011-2012 to 2020-2021 have not been laid to Lok Sabha till the presentation of this Report. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the JKHPMC, Srinagar and took oral evidence of the representatives of the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare at their sitting held on 07 February, 2022.

4. The Committee considered and adopted the Report at their sitting held on 15.12. 2022.

5. The Committee wishes to express their thanks to the officers of the JKHPMC, Srinagar and the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee places on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi
15th December 2022
24 Agrahayana 1944 (Saka)**

**Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Committee on Papers Laid on the Table (2022-2023)

Report

Delay in laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited (JKHPMC), Sri Nagar, under the administrative control of the Department of Agriculture & Farmers Welfare (DoA&FW), Ministry of Agriculture & Farmers Welfare (MoA&FW).

The JKHPMC Limited was incorporated during the year 1978 as a World Bank aided project. It is designed to assist the state of J&K in pre as well as post harvest management, processing and marketing of Horticulture produce of the State. The World Bank Project carried US\$ 14 million aid for implementation of Jammu and Kashmir Horticulture Project. The corporation was incorporated under Indian companies Act 1956 as a Public Limited Company under the name of Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited. The authorized share capital of the corporation is Rs. 10 cr. divided into 10 lacs equity shares of Rs. 100 each. The share of Government of India is numbered at 3,20,000 units amounting to capital of Rs. 3.20 cr. The Government of Jammu and Kashmir, has 699995 number of shares with capital of Rs. 69999500. The local growers have 5 shares amounting to Rs. 500.

Objective of JKHPMC

The JKHPMC was set up as a joint venture between the Government of India and the Government of Jammu and Kashmir, with the objective of assisting the State Govt. in development of the Horticulture sector of the state. It was designed to provide to the growers infrastructure facilities for mechanized pre and post harvest management of apple and other fruits and vegetables, hulling and drying of walnuts, processing of apple and fruits and profitable marketing thereof. For this purpose the corporation created/acquired various facilities across the length and breadth of the valley. The total number of 37 such units was created.

2. When asked to mention the Act, Rule or Regulation under which papers of the JKHPMC, Srinagar are being laid on the Table of the House, the MoA&FW, in its written reply, have submitted that:

“The Central Government being one of the Members of the JKHPMC Limited, the Corporation is required to place its Annual Report on the Table of the Parliament in terms of Section 394 of Companies Act, 2013.”

3. On being asked to state the provision and time for laying of the Annual Report and Audited Accounts of the JKHPMC on the Table of the House, the MoA&FW in their written reply have submitted that:-

“Section 394 of Companies Act., 2013: Annual reports on Government companies. (Section 619 A of Companies Act 1956).

“(1) Where the Central Government is a member of a Government company, the Central Government shall cause an annual report on the working and affairs of that company to be—

(a) prepared within three months of its annual general meeting before which the comments given by the Comptroller and Auditor-General of India and the audit report is placed under the proviso to sub-section (6) of section 143; and

(b) as soon as may be after such preparation, laid before both Houses of Parliament together with a copy of the audit report and comments upon or supplement to the audit report, made by the Comptroller and Auditor-General of India (C&AG).”

Further the DPE guidelines vide OM No. 3(7)/2002-Fin.-GL-XX dt. 29.8.08.2003 inter alia states that

“Para 2.1: the Administrative Ministries who are responsible for laying of reports of Central PSEs under their control before Parliament are required to exercise greater vigilance and devise suitable procedure to ensure that such reports and accounts are laid before Parliament within the stipulated period of 09 months of the close of the Accounting Year. Annual Report and audited accounts should be presented to Parliament together to enable the House to have a complete picture of the working of that PSU(Public Sector Undertaking). The meeting of the Board of Directors/Trustees needs to be held in time to ensure the aforesaid compliance.”

“Para 5: The above recommendation of the Committee are also applicable to all the autonomous bodies operating under the administrative control of various Ministries/ Departments. In case of autonomous organizations, which lay only their Annual Reports the administrative Ministries/Departments should ensure that the Annual Reports are invariably laid before the Parliament within six months after the close of the Accounting years.”

4. On the question of the pattern of funding to the JKHPMC by the Government of India, the MoA&FW have submitted that:-

“Government of India holds 320,000 equity shares of the Corporation, having face value of Rs. 100/- per share. The total paid-up capital from Central Government amounts to Rs. 320,00,000/-

The Corporation is setting-up an Integrated Apple Pack House in district Shopian Kashmir, which is funded by Agricultural and Processed Food Products Export Development Authority (APEDA) to the tune of Rs. 384.00 lakhs out of which the Corporation has received an amount of Rs. 139.00 lakhs only for the purpose.

Other than the above, the Corporation which is a State PSU has not availed any grants-in aid, loans or subsidies from the Central Government.”

5. In terms of the recommendations of the Committee on Papers Laid on the Table (5th Lok Sabha) contained in its First and Second Reports of 5th Lok Sabha and also in the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organizations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the Accounting Year. To comply with this requirement proper time schedule should be laid down for compilation of the Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Reports and Audited Accounts of the Organizations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a Statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha examined the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar that were laid before the Parliament (Lok Sabha) by the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare (MoA&FW). From the examination of these papers, it came to light that the requisite documents of the JKHPMC, Srinagar for 1997-1998 to 2000-2001 were laid by the MoA&FW before the House on 06.02.2018, together, with delays of more than 16 to 19 years. Also, the requisite documents of the JKHPMC, Srinagar for the next 10 years, i.e., 2001-2002 to 2010-2011 were also collectively laid by the MOA&FW, before the House on 03.08.2021 with delays of more than 09 to 18 years. The requisite documents of the JKHPMC, Srinagar from 2011-2012 onwards have not been laid by the MoA&FW, till date. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the JKHPMC, Srinagar alongwith the extent of delay is placed at **Annexure-I**.

7. On being asked to state the reasons for delay in laying the Annual Reports and Audited Accounts of the JKHPMC for the years 1997-1998 to 2020-2021, the MoA&FW have submitted that:-

“As of today, the JKHPMC has a back log of “Accounts” for the last 06 years (2015-16 to 2020-21). The delay in the finalization of the “Accounts” is attributable to several factors, a few of which are listed below:-

- (i) In the early years of its establishment, the main thrust of the Corporation was on creation of infrastructural facilities.*
- (ii) The close to three decades of turmoil in J&K, coupled with damage of records at quite a few Zonal Offices of the Corporation resulted in the delay in the compilation/finalization of ‘Accounts’.*
- (iii) The perpetual lag of the initial 5-6 years (of the period under reference) in finalization of the ‘Accounts’ and their presentation before the ‘Parliament’ had a cascading effect on the finalisation of the ‘Accounts’ of the subsequent years.*
- (iv) Holding of a very few Board meetings (fewer than what’s mandated in the Corporation’s AoA (**Article of Association**) at highly irregular frequency.*
- (v) Frequent changes in the administrative set up of the erstwhile State of the J&K resulting in consequential changes in the composition of BoDs (**Board of Directors**) of the JKHPMC.*
- (vi) Last but not the least the Corporation ‘Accounts’ have to pass through several stages as detailed below, before the (Accounts) are ready to be laid on the table of the ‘Parliament’ :-*
 - a. Preparation of Accounts by the Corporation management and their approval by the BoDs.*
 - b. Certification of accounts by the ‘Statutory Auditors’ appointed by the CAG.*
 - c. Review of the certified accounts by the CAG under section 619 (4) of the Indian Companies Act 1956.*
 - d. Adoption of the certified accounts by the Company in its AGM.*
 - e. The translation and printing of the adopted accounts for their placement before the ‘Parliament’.*
 - f. Also in the year 2011, in its endeavour to speed up the task of preparing the backlog Accounts for their Statutory Audit, the Corporation created a special Audit desk within its Finance Wing which enabled the Corporation to accomplish finalisation of back-log audit from 1994-95 to 2010-11. Unfortunately the September 2014 floods of Kashmir resulted in extensive damage of the Head Office of the Corporation (The Corporation’s Head Office is situated in Rajbagh, Srinagar and the area was under 15 feet water for more than a month) and almost the entire primary records of the Corporation was completely destroyed and washed away. Re-creation of the records took considerable time rendering the Corporation unable to finalize its backlog audit.”*

8. The information in respect of the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the MoA&FW at each stage for the years 2011-2012 to 2020-2021 as submitted by the MoA&FW, is placed at **Annexure-II**.

9. The Committee desired to know whether the MoA&FW and the JKHPMC had identified the stages in which delays had occurred during all these years and, if so, how did the Ministry propose to curtail the same. The MoA&FW have submitted that:-

“Apart from the reasons for delay as stated herein above, JKHPMC has identified the following stages that caused this inordinate delay in the finalization of its Accounts:

- i. Irregular frequency in the convening of Board meetings and consequently the AGMs at specified intervals.*
- ii. Appointment of non-local Statutory Auditors by the C&AG.*
- iii. Hindi translation and Printing of bi-lingual Accounts being carried out through normal competitive bidding / tendering process.*

All the above issues causing delay in finalization of accounts have now been sorted out. Board meeting are now being held at regular intervals. The Corporation is in constant contact with the office of C&AG and has requested it to appoint local firms of Chartered Accountants as Statutory Auditors of the Corporation. Furthermore the Corporation will propose constitution of an Audit Committee of the directors to oversee the financial reporting process, the audit process, the Company’s system of internal controls and compliance vis-à-vis the laws and regulations.”

10. The Committee further, desired to know from the MoA&FW and the JKHPMC, whether it had prepared any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the JKHPMC. The MoA&FW have submitted that:-

“The Ministry is following the comprehensive guidelines issued by Bureau of Public Enterprises, Government of India vide No: DPE O.M. No. 3(7)/2002-Fin.-GL-XX dated 28th August, 2003 regarding laying of Annual Reports and Audited Accounts of Autonomous Bodies and Government Companies. Please see Annexure-III.”

The copy of DPE O.M., hence furnished, is enclosed at **Annexure-III** of the Report.

11. The Committee also asked the Ministry whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc.? The MoA&FW in its written reply have submitted that:-

“The irregular frequency in convening Board meetings has been there not because of any procedural difficulty but largely due to administrative reasons.”

12. The Committee enquired about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The MoA&FW in its written reply have submitted that:-

“The Corporation proposes to out-source the digitization and computerization of the accounting process from the financial year 2021-22.”

13. The Committee then asked the MoA&FW to state whether the JKHPMC has any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The MoA&FW in its written reply have submitted that:-

“There is sufficient Internal Auditing Mechanism (IAM) in place in the Corporation. However at present the said IAM has got weakened due to the retirement of almost all the Accounts managers of the Corporation. The present strength of the staff of the Corporation managing its Accounts is depleted and is therefore inadequate. Moreover with the blanket ban on fresh recruitments, the Corporation has now decided in principle to out-source the IAM.”

14. The Committee then desired to know as to whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents of the JKHPMC. The MoA&FW in its written reply have submitted that-

“The Ministry remains in constant touch with JKHPMC Management to ensure timely laying of the documents.”

15. The Committee also requested the Ministry to furnish a note on the remedial measures taken by the Ministry and the JKHPMC to ensure timely laying of the documents before Parliament. The MoA&FW in its written reply have submitted that:-

“The Ministry/JKHPMC proposes to reduce the delay in laying the Annual Reports and Audited Accounts by adopting the following measures :-

- a) Active co-ordination with the Office of the C&AG and the JKHPMC with regard to prompt supplementary audit and appointment of Statutory Auditors.*

- b) Continuous monitoring by the Board of Directors of the status of finalization of the Accounts of the Corporation.
- c) Convening of Board meetings and Annual General Meetings at regular intervals.
- d) Finalization of entire back-log audit within the proposed time-line and engagement of trained Accounts Personnel to overcome the challenge of staff scarcity, for instant compilation of the back-log accounts.
- (e) Repeat-order for translation and printing of the Annual Reports and Audited Accounts so as to save time from normal tendering process at least up to finalization of back-log audit (2020-21)”

16. The Committee then desired to know the latest position regarding finalization of the Annual Reports and Audited Accounts of the JKHPMC for 2011-2012 to 2020-2021 and also as to how soon these were expected to be laid on the Table of the House. The MoA&FW in its written reply have submitted that:-

“The present status of Audit is given as following :-

<i>Year up to which Accounts finalized and laid on the Table of the Parliament</i>	<i>2010-11</i>
<i>Accounts Audited, to be adopted by Company in its AGMs. (Submission of Final Accounts and Annual Report to Ministry delayed due to non-holding of required AGMs)</i>	<i>2011-12 to 2014-15</i>
<i>Approved Draft Accounts under submission to the Statutory Auditors appointed by C&AG on 17/01/2022.</i>	<i>2015-16 to 2019-20</i>
<i>Accounts under compilation.</i>	<i>2020-21</i>

The Corporation endeavor to clear the entire back-log audit up to FY 2020-21 by end of February 2023 as per time-line indicated in the Annexure-IV.”

The copy of the same is placed at **Annexure-IV** of the Report.

17. In order to further examine the reasons of delays in laying the Annual Reports and Audited Accounts of the JKHPMC for 1997-1998 to 2020-2021, the Committee on Papers Laid on the Table (Lok Sabha) took oral evidence of the representatives of the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare (MoA&FW) and the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar on 07th February, 2022.

18. During the oral evidence, the representative of the Ministry has made the following submission:

“we have chalked out a roadmap for this, and we intend that by May of 2022 we would be able to submit 2011-2012 to 2014-2015, which is a block of four years Audit Reports. Similarly, by August of 2022 next four years, and by November of 2022 we will be able to clear the backlog.”

19. Earlier, the Committee examined the matter of non laying the Annual Reports and Audited Accounts of the JKHPMC since its inception i.e. for the year 1978 and then delay in laying of requisite documents twice later on. The observations/recommendations made by the Committee in this regard were reported in Twentieth Report (Seventh Lok Sabha), Seventeenth Report (Eighth Lok Sabha) and Third Report (Fourteenth Lok Sabha), presented in the House on 8 May, 1984, 01 December, 1987 and 18th March, 2005 respectively. The details of these previous Reports are placed at **Annexure-V**.

Observations/Recommendations

20. The Committee examined the matter of laying of the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar, incorporated during the year 1978, existing under the administrative control of the Department of Agriculture & Farmers Welfare (DoA&FW), Ministry of Agriculture & Farmers Welfare (MoA&FW), on a test check basis, for 1997-1998 to 2020-2021. The Committee is shocked to observe that the requisite documents of the JKHPMC, Srinagar for the four years i.e., 1997-1998 to 2000-2001 were laid, together, before the House on 06.02.2018 with delays ranging from 16 years to 19 years. In addition, the requisite documents of the JKHPMC, Srinagar for the next ten years, i.e., 2001-2002 to 2010-2011 were also collectively laid before the House on 03.08.2021 with delays ranging from 9 years to 18 years. Further, the requisite documents of the JKHPMC, Srinagar for the last ten years i.e., 2011-2012 onwards have not been laid as yet.

The Committee take note of this transgression from the General Financial Rules, 2017 that is in force and also from the recommendations of this Committee, regarding timely submission of the Annual Report and Audited Accounts of an organization. Being critical of the way in which the Corporation has delayed the preparation of the Annual Report and finalization of the Audited Accounts, the Committee, therefore, recommend to the MoA&FW to clear its backlog and lay all the pending requisite documents of the JKHPMC since 2011-2012 before the House, as per the assurance given during the oral evidence and, also to lay the requisite documents from 2021-2022 onwards within the stipulated time.

21. The Committee also note with disappointment that this was the third instance when this Committee had asked the DoA&FW (MoA&FW) and the JKHPMC Ltd. to appear before it, to tender oral evidence regarding the delay in laying the Annual Reports and Audited Accounts of the JKHPMC Ltd. The Committee had observed from its previous Reports that on earlier occasions the JKHPMC did not even use to lay its requisite documents before the Parliament. This Committee, during 1984, recommended to the JKHPMC to lay its requisite documents before the Parliament.

The Committee also observes that thereafter, although the JKHPMC had started to lay the requisite documents before the Parliament, however, the same were being laid with extensive delays. Hence, it is evident that both the Ministry and the JKHPMC did not bother to honour the observations and recommendations made by this Committee in its last two Reports on the documents of the JKHPMC. The Committee expresses its displeasure over the role of the MoA&FW in this regard and once again recommends to the Ministry to pay due attention and look into the affairs of the Corporation seriously to ensure that the Corporation discharges its accountability to the Parliament every year within the laid down time frame.

22. The Committee note the numerous unacceptable reasons reported by the MoAF&FW, in its written reply, for the delay in laying of the requisite documents of the JKHPMC i.e., insurgency in the then State of J&K; perpetual lag in finalization of the accounts in the initial years of existence of the Corporation; holding of fewer Board meetings than mandated in the Corporation's Article of Association; frequent changes in the administrative set up of the erstwhile State of J&K which resulted in changes in the composition of Board of Directors of the JKHPMC; appointment of non-local statutory auditors by the C&AG and translation of documents from English to Hindi and subsequent printing of bilingual accounts.

The Committee feel that it is the Ministry who is responsible for laying the reports of the organizations under its administrative control and hence, they are required to exercise greater vigilance and to devise suitable procedure to ensure that such reports and accounts are laid before the Parliament within the stipulated time. However, the Committee observes that in the present case, the MoA&FW has completely failed to address the numerous difficulties faced by the JKHPMC in laying the requisite documents and also in providing remedial steps thereto, which has resulted in the long delays in laying the documents. The Committee desires to know the reasons of this negligence on part of the Ministry and directs them to take corrective actions without any delay.

23. In its last Report also on the JKHPMC, the Committee had recommended to the MoA&FW to have a mechanism in the Ministry to monitor the progress regarding laying of the Annual Report and Audited Accounts of the Corporation. However, from the recurring delays over the years, it is clear that both the Ministry and the Corporation had not made any progress to rectify their errors in this regard. The Committee hence, once again, recommend to the Ministry to form a system and timeline to closely monitor the progress regarding the finalization of the requisite documents of JKHPMPC Limited.

Here, the Committee also recommend to the MoA&FW for the creation of a digital platform, where the timeline for completion of each stage involved in the process of laying of the requisite documents of all the organisations/bodies/institutes etc. under its administrative control, and generation of automated reminders thereto is made available. It is also suggested that the Ministry may fix responsibility and issue show cause notice to the erring officials including reprimanding the erring employees so that the delays in laying documents can be avoided.

24. The Committee note there is an Internal Auditing Mechanism (IAM) with the JKHPMC, but as per the reply received, the same is hampered by the lack of staff in its accounts section mainly due to retirement and the ban on fresh recruitment. The Committee recommend to the MoA&FW to guide and assist the JKHPMC in implementing its decision of outsourcing its IAM immediately in order to ensure that the accounting work at the Corporation is not hampered anymore.

25. The Committee expect that this was the final instance when the matter regarding delay in laying the requisite documents of the JKHPMC came before this Committee and, that from 2021-2022 onwards, the requisite documents of JKHPMC, Srinagar would be laid before the Parliament within the stipulated time i.e. the 31 December. The Committee would also keep a vigil over the laying of the requisite documents of the JKHPMC.

New Delhi
15th December 2022
24 Agrahayana 1944 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

vide para 06 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar for 1997-1998 to 2020-2021.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay of the documents that have been laid in the Parliament by the Ministry of Agriculture and Farmers Welfare
1997-1998	31.12.1998	06.02.2018	19 Years 1 Month 6 Days
1998-1999	31.12.1999	06.02.2018	18 Years 1 Month 6 Days
1999-2000	31.12.2000	06.02.2018	17 Years 1 Month 6 Days
2000-2001	31.12.2001	06.02.2018	16 Years 1 Month 6 Days
2001-2002	31.12.2002	03.08.2021	18 Years 7 Month 3 Days
2002-2003	31.12.2003	03.08.2021	17 Years 7 Month 3 Days
2003-2004	31.12.2004	03.08.2021	16 Years 7 Month 3 Days
2004-2005	31.12.2005	03.08.2021	15 Years 7 Months 3 Days
2005-2006	31.12.2006	03.08.2021	14 Years 7 Months 3 Days
2006-2007	31.12.2007	03.08.2021	13 Years 7 Months 3 Days
2007-2008	31.12.2008	03.08.2021	12 Years 7 Months 3 Days
2008-2009	31.12.2009	03.08.2021	11 Years 7 Months 3 Days
2009-2010	31.12.2010	03.08.2021	10 Years 07 Months 03 Days
2010-2011	31.12.2011	03.08.2021	9 Years 7 Months 3 Days
2011-2012	31.12.2012	Not laid	-
2012-2013	31.12.2013	Not laid	-
2013-2014	31.12.2014	Not laid	-
2014-2015	31.12.2015	Not laid	-
2015-2016	31.12.2016	Not laid	-
2016-2017	31.12.2017	Not laid	-
2017-2018	31.12.2018	Not laid	-
2018-2019	31.12.2019	Not laid	-
2019-2020	31.12.2020	Not laid	-
2020-2021	31.12.2021	Not laid	-

Annexure-II
vide para 08 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar for the years 2011-2012 to 2020-2021.

Sl.No	Points	2011-12	2012-13	2013-14	2014-15
1.	Date of approach to Audit Authorities	8/29/2019	8/29/2019	8/29/2019	8/29/2019
	Time taken after the closure of the Accounting year	7 years 5 months	6 years 5 months	5 years 5 months	4 years 5 months
2.	Date of appointment of Statutory Auditors	9/27/2019	9/27/2019	9/27/2019	9/27/2019
	Time taken after approaching the Audit Authorities for appointment of Auditors	29 days	29 days	29 days	29 days
3.	Date of compilation of the annual accounts	9/30/2019	9/30/2019	9/30/2019	9/30/2019
	Time taken after the closure of the Accounting year	7 years 6 months	6 years 6 months	5 years 6 months	4 years 6 months
4.	Date of Submission of Annual Accounts to the Auditors	6/22/2021	7/31/2021	7/31/2021	7/31/2021
	Time taken after the closure of the respective Accounting year	9 years 2 months	8 years 4 months	7 years 4 months	6 years 4 months
5.	Date and duration for auditing the annual accounts by the Statutory Auditors	2-8-2021 to 08-9-2021 (1 month 08 days for a block of 4 - year accounts)			
6.	Date of queries raised by Auditors during auditing / after completion of the annual accounts	8/10/2021	8/19/2021	8/29/2021	9/8/2021
	Time taken by the Auditors in raising the queries during auditing / after completion of the annual accounts to audit authorities	8 days	8 days	8 days	8 days
7.	Date on which the replies to the audit queries were furnished	8/12/2021	8/23/2021	9/4/2021	9/12/2021

	to the Auditors.				
	Time taken to resolve the queries	2 days	4 days	6 days	4 days
8.	Date on which the Draft Audit Report was issued by the Audit Authorities.	10/11/2021	10/11/2021	10/11/2021	10/11/2021
	Time taken after auditing the annual accounts	09-9-2021 to 11-10-2021 (1 month 02 days for a block of 4 - year accounts)			
9.	Date on which the final Audit Report received by the Institute.	12/2/2021	12/4/2021	12/6/2021	12/9/2021
	Time taken after issuance of the Draft Audit Report (by statutory auditors)	11-10-2021 to 9-12-21 (1 month 30 days for a block of 4 - year accounts)			
10.	Total time taken by the audit authorities after receiving of annual accounts to furnishing the final report to the corporation. (Statutory Audit + Supplementary Audit)	(22-06-2021 TO 9-12-2021) 5 Months and 17 Days for a Block of 4-Year Accounts			
11.	Date of finalization of annual report	Pending receipt of final comments on the accounts by the C&AG, the annual reports are yet to be finalized.			
	Time taken after closure of the financial year	-	-	-	-
	Time taken after receipt of the final audit report	-	-	-	-
12.	Date on which the documents were got approved by the Competent Authority.	Adjourned AGMs scheduled to be held in March 2022			
	Time taken after finalization of annual report	-	-	-	-
	Time taken after receipt of the final audit report	-	-	-	-
13.	Date on which documents were taken up for translation and printing	-	-	-	-

	time taken for completing the task at each stage	-	-	-	-
14.	Date for sending the documents to the ministry for being laid in the House after the completion of the task at each stage.	Scheduled to be dispatched in April / May 2022			
	Time taken by the Corporation in sending the documents to the ministry				
15.	Date of laying the documents to the house.	-	-	-	-
	Time taken after receipt of the documents from the organisation	-	-	-	-

Sl.No	Points	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	
1.	Date of approach to Audit Authorities	12/11/2021	12/11/2021	12/11/2021	12/11/2021	12/11/2021	12/11/2021	
	Time taken after the closure of the Accounting year	5 years 8 months	4 years 8 months	3 years 8 months	2 years 8 months	1 year 8 months	8 months	
2.	Date of appointment of Statutory Auditors	1/17/2022	1/17/2022	1/17/2022	1/17/2022	not appointed yet	not appointed yet	
	Time taken after approaching the Audit Authorities for appointment of Auditors	37 days	37 days	37 days	37 days	-	-	
3.	Date of compilation of the annual accounts	9/30/2019	9/30/2019	9/30/2019	9/30/2019	12/24/2020	under compilation	
	Time taken after the closure of the Accounting year	3 years 6 months	2 years 6 months	1 years 6 months	6 months	8 months 23 days		
4.	Date of Submission of Annual Accounts to the Auditors	Under submission to the Statutory Auditors						
	Time taken after the closure of the respective Accounting year	5 years 10 months	4 years 10 months	3 years 10 months	2 years 10 months	1 year 10 months		
5.	Date and duration for auditing the annual accounts by the Statutory Auditors	-	-	-	-	-	-	

6.	Date of queries raised by Auditors during auditing / after completion of the annual accounts	-	-	-	-	-	-
	Time taken by the Auditors in raising the queries during auditing / after completion of the annual accounts to audit authorities	-	-	-	-	-	-
7.	Date on which the replies to the audit queries were furnished to the Auditors.	-	-	-	-	-	-
	Time taken to resolve the queries	-	-	-	-	-	-
8.	Date on which the Draft Audit Report was issues by the Audit Authorities.	-	-	-	-	-	-
	Time taken after auditing the annual accounts	-	-	-	-	-	-
9.	Date on which the final Audit Report received by the Institute.	-	-	-	-	-	-
	Time taken after issuance of the Draft Audit Report	-	-	-	-	-	-

	(by statutory auditors)						
10.	Total time taken by the audit authorities after receiving of annual accounts to furnishing the final report to the corporation. (Statutory Audit & Supplementary Audit)	-	-	-	-	-	-
11.	Date of finalization of annual report	-	-	-	-	-	-
	Time taken after closure of the financial year	-	-	-	-	-	-
	Time taken after receipt of the final audit report	-	-	-	-	-	-
12.	Date on which the documents were got approved by the Competent Authority.	-	-	-	-	-	-
	Time taken after finalization of annual report	-	-	-	-	-	-
	time taken after receipt of the final audit report						
13.	Date on which documents were taken up for	-	-	-	-	-	-

	translation and printing						
	Time taken for completing the task at each stage	-	-	-	-	-	-
14.	Date for sending the documents to the ministry for being laid in the House after the completion of the task at each stage.	-	-	-	-	-	-
	time taken by the Corporation in sending the documents to the ministry	-	-	-	-	-	-
15.	Date of laying the documents to the house.	-	-	-	-	-	-
	Time taken after receipt of the documents from the organisation	-	-	-	-	-	-

Notes:

- 1 ***Statutory Auditors being appointed by C&AG for a block of 04 Financial Years for back-log periods. This is being done with a view to speed up audit on back-log accounts.***

- 2 ***The Accounts certified by the Statutory Auditors for FYs 2011-12 to 2014-15 were forwarded to C&AG for supplementary audit u/s 619 of the Companies Act on 11-12-2021. The Audit officer issued preliminary comments on the said accounts on 03-01-2022 which stand replied by the Corporation on 14-01-2022. The Final Comments of the C&AG on the said accounts are pending as on date.***

Guidelines issued by Bureau of Public Enterprises, Government of India issued vide No: DPE O.M. No. 3(7)/2002-Fin.-GL-XX dated 28th August, 2003 regarding laying of Annual Reports and Audited Accounts of Autonomous Bodies and Government Companies.

statement explaining the reasons of such delay. To comply with above mentioned requirement, every PSU should prepare a time schedule so that proper monitoring could be done and annual reports and audited accounts are laid within the stipulated period.

2.3. It should be ensured that the Hindi version of Reports and Accounts are prepared concurrently with English version thereof so that both the versions are placed before Parliament simultaneously. However, in exceptional cases, where it is not possible to lay both the versions simultaneously, Ministry/Department while laying one version should invariably lay a statement explaining, the reasons for not laying the other version. In such cases the other version should be laid on the Table either in the same Session or at the most by the end of the next Session.

3. The time limit prescribed in the above said recommendations constitute the outer limit within which the reports should be laid on the Table of the House and where compliance does not take place within the prescribed period, the Ministry is required to lay within 30 days of expiry of the period, a statement explaining the reasons why the report and accounts could not be laid within the stipulated period.

4. While laying the report of a Government company before Parliament, the concerned administrative Ministry also lays along with the Report a Review on the working of the Company. Even in cases where government are in agreement with the information given in the report of company and they have nothing to add, government should lay on the Table along with the report a statement saying that they are in agreement with the Report and hence no review report is being laid.

5. The above recommendations of the Committee are also applicable to all the autonomous bodies operating under the administrative control of various Ministries/Departments. In case of autonomous organizations, which lay only their Annual Reports the administrative Ministries/Departments should ensure that the Annual Reports are invariably laid before the Parliament within six months after the close of the accounting year.

6. All the administrative Ministries/Departments are requested to take note of the above consolidated instructions and advise the CPSUs and other autonomous organizations under their administrative control to comply with these instructions.

7. This supersedes the aforesaid three OMs issued by this Department on 8.6.76, 3.4.77 and 29.9.77.

(DPE O.M. No. 3(7)/2002-Fin.-GL-XX dated 28th August, 2003)

Annexure-IV
vide para 15 of the Report

Timeline for completion of back-log Audit in respect of JKHPMC, Srinigar

Financial Year	Feb-22	Mar-22	Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sep-22	Oct-22	Nov-22	Dec-22	Jan-23	Feb-23
2011-12 to 2014-15	Accounts audited. BoD meeting for approval	AGM for adoption	Translation & printing	Dispatch to Parliament	-	-	-	-	-	-	-	-	-
2015-16 to 2018-19		Draft Accounts approved by BoD. Under submission to Statutory Audit	C&AG Audit	BoD meeting	AGM	Translation & printing	Dispatch to Parliament	-	-	-	-	-	-
2019-20	Draft accounts approved by BoD. Under submission to Statutory Audit				Statutory Audit	C&AG	BoD meeting	AGM	Translation & Printing	Dispatch to Parliament	-	-	-
2020-21	Draft accounts under compilation				Statutory Audit	C&AG	BoD meeting	AGM	Translation & Printing	Dispatch to Parliament	-	-	-
2021-22	-	-	-	-	-	-	-	Statutory Audit	C&AG Audit	BoD meeting	AGM	Translation & Printing	Dispatch to Parliament

Extracts of the previous three (03) reports of COPLOT, Lok Sabha regarding the matter of delay in laying the Annual Report and Audited Accounts of the JKHPMC, Srinagar before the Parliament.

At first, the Committee examined the matter of non laying the Annual Report and Audited Accounts the JKHPMC, Srinagar since its inception i.e. in the year 1978 and found from the information furnished by the concerned Ministry and Department of the Government of India that the J&K Horticulture Produce Marketing and Processing Corporation, though received grants from the Consolidated Fund of India but their Annual Reports and Audit Reports were not laid on the Table of the House. The Committee, then in its Twentieth Report of Seventh Lok Sabha, which was presented before the Lok Sabha on 8th May 1984, had stated that -

“6.6 In the cases of the J&K Horticulture Produce Marketing and Processing Corporation and, the Committee find that both are Government companies in terms of Section 617 of the Companies Act whose reports are required to be laid on the Tables of both the Central as well as State Legislatures under Section 619A (1) and (2) of the Companies Act, 1956. It is regrettable that in spite of the Statutory provisions, the Annual Reports of -- the aforementioned companies are placed before Parliament. The argument advanced by the Ministry of Agriculture and that the Annual Reports are not laid before Parliament because the majority of shares are held by the State Governments cannot stand scrutiny in view of the aforementioned statutory provisions. It is a serious lapse on the part of the Ministries concerned to keep Parliament in dark about functioning of these corporations in which Central Government have invested a substantial capital. The Committee recommend that urgent steps should be taken to lay the Annual Reports and Audited Accounts of both the Corporations before Parliament.”

2. Then, on 8th September 1987, the Committee took the oral evidence of the Ministry of Agriculture and the JKHPMC Ltd. regarding the matter of delay in laying the Annual Report and Audited Accounts of the JKHPMC for 1978-79 to 1980-81. Subsequently, the Committee in its 17th Report of 8th Lok Sabha, presented before the Parliament on 1st December 1987, had observed that even the requisite documents for 1981-82 to 1985-86 were not laid on the Table, till the presentation of the Report.

The Ministry had furnished the following reasons for delay in the Delay statement (for the year 1980-81) annexed thereto:

“Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited was set up during the year 1978-79 and incorporated as a State Undertaking on 10th April, 1978, under the Companies Act, 1956. This Corporation has been established primarily to implement the major components of the International Development Association assisted Jammu-Kashmir Horticultural Project, for which agreement was signed between the Government of India and Government of Jammu and Kashmir and International Development Association in July, 1978. The

authorised share capital of the Corporation is held by the Government of J&K, Government of India and fruit growers and fruit growers cooperatives in the ration of 5:4:1. Being the majority share holder, superintendence and control over the Corporation is in the hands of the State Government of Jammu and Kashmir.

Because of inexperience, the Corporation could not finalise its accounts for the year 1980-81 in time. The Corporation has now intimated that its accounts for the subsequent years 1981-82, 1982-83, 1983-84, 1984-85 and 1985-86 are at various stages of completion and that these will be finalised expeditiously within the time frame drawn up for the purpose.”

The Committee had recommended in its 17th Report of 8th Lok Sabha that:-

“3.8 The Committee desire that the Ministry of Agriculture (Department of Rural Development) should make concerted efforts and see to it that the laying of Annual Reports and Audited Accounts of the Corporation is not allowed to remain in arrears any further. The Committee recommend that the Ministry should chalk out a time bound programme to clear the backlog, in consultation with the Government of Jammu and Kashmir, the Corporation and the Audit authorities. The Committee hope that the Ministry will henceforth exercise proper supervision and review the progress of Papers required to be laid on the Table of the House, every month. After the arrears are cleared, it should be ensured that the required documents of the Corporation for each year are laid on the Table of the House within nine months of the close of the relevant accounting year....”

2. Again, on 10th September, 2004 the Committee, once again, took the oral evidence of the Ministry of Agriculture (Department of Agriculture & Cooperation) and JKHPMC Ltd. regarding the matter of delay in laying the Annual Report and Audited Accounts of JKHPMC before the Parliament for 1992-93 and 2002-03. Subsequently, the Committee in its 3rd Report of 14th Lok Sabha, presented before the Parliament on 18th March, 2005 had observed that the requisite documents for 1988-89 to 1991-92 were laid with delays of more than a decade and also the requisite documents for 1992-93 to 2002-2003 were not laid on the Table, till the consideration of the Report by the Committee. The Committee was apprised then that the Corporation was laying more focus on clearing the backlog of audit of accounts.

Subsequently, the Committee had recommended its 3rd Report of 14th Lok Sabha that:-

“2.17 The Jammu & Kashmir Horticulture Produce Marketing and Processing Corporation Ltd., Srinagar was established in 1978. The Committee note with displeasure that the Annual Reports and Audited Accounts of the Corporation are laid on the Table of the House a decade after they were due. The delay has been about 10 years in respect of the documents for every year during the period from 1988-89 to 1991-92. The documents for the years 1992-93 to 2002-2003 have not been laid so far.

2.18 The Committee regret to learn that in the initial years, the Corporation did not pay adequate attention on audit and preparation of accounts. What is most disturbing is that even the administrative Ministry of the Government of India had not ensured that necessary stress was laid on timely preparation of accounts. As a result of the accounts of the initial years were prepared after a gap of 4 to 5 years.

2.19 *One of the reasons advanced by the Ministry of Agriculture (Department of Agriculture & Cooperation) for the inordinate delay in laying the documents of the Corporation is the disturbed conditions in the Valley. This excuse does not seem to be sound. The turbulence in Valley appears to have manifested only in the 90s. The fact that the annual reports and audited accounts of the Corporation pertaining to the period even prior to 1998-99 and 1989-90 were laid only 10 years after the stipulated period shows that there has been something inherently wrong in ensuring the accountability of the Corporation. The Committee would urge the Government to pay due attention and look into the affairs of the Corporation seriously to ensure that the Corporation discharges its accountability to Parliament every year within the laid down timeframe.*

2.20 *The Committee have been informed that there have been delays in appointment of auditors and there have also been procedural delays in the Government in regard to appointment of the Board of Directors. It has been assured during oral evidence that the Ministry of Agriculture would take up with both the C&AG and the Department of Company Affairs as to how the process of appointment of auditors can be compressed. As regards the constitution of the Board of Directors of the Corporation, it has been stated that absence of a system of appointment of Directors only by designation has led to procedural delays and it was assured that the matter would be taken up with the Chief Secretary of Jammu & Kashmir. The Committee wonder why these issues were not taken by the Ministry in the past. The Committee desire that these should be taken up with the concerned authorities at the Secretary level without any further delay and the Committee be informed of the outcome.*

2.21 *The Committee urge that the backlog of Annual Reports and Audited Accounts of the Corporation should be cleared within the shortest time possible and laid in Parliament. There should be a mechanism in the Ministry of Agriculture (Department of Agriculture & Cooperation) to monitor the progress in this regard.*

Having cleared the backlog, a strict time schedule should be laid down and followed for timely completion of each stage involved in the finalisation of the documents, viz. appointment of auditors, auditing of accounts, holding of AGM for approval of the documents, translation & printing of the documents, dispatch of documents to the Ministry and processing the documents by the Ministry. The Committee would like to be apprised of the action taken in this regard.”

Committee on Papers Laid on the Table (2021-2022)

The extracts of the Minutes of the sixth sitting of the Committee

The Committee sat on Monday, 07th February 2022 from 14:30 hours to 15:50 hours in Committee Room "C", Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

Members

2. Shri Pallab Lochan Das
3. Shri Jamyang Tsering Namgyal
4. Smt. Aparupa Poddar
5. Shri T. N. Prathapan

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bhardwaj - Additional Director

Witnesses

(i) Ministry of Agriculture and Farmers Welfare
(Department of Agriculture and Farmers Welfare)

1. Shri Abhilaksh Likhi - Additional. Secretary
2. Shri Pramod Kumar Meherda - Joint Secretary
3. Smt. Shomita Biswas - Joint Secretary
4. Shri Abhijit Chakraborty - Deputy Secretary
5. Smt. Gurpreet Gadhok - Deputy Secretary

(ii) Jammu and Kashmir Horticultural Produce Marketing and
Processing Corporation (JKHPMPC) Limited, Srinagar

1. Shri Shafat Sultan - Managing Director, JKHPMC
2. Shri Parvaiz Maqbool Shah - Consultant

(iii) XX XX XX XX XX

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them about the agenda.

3. Therefore, the Committee took up the case of the delays in laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation (JKHPMPC) Limited, Srinagar for the years 1997-1998 to 2020-2021 which is under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

Then the witnesses of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) and the JKHPMPC Limited, Srinagar were called in.

4. The representatives of the Ministry Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) and the JKHPMPC Limited, Srinagar were requested to tender oral evidence on the subject i.e., delays in laying the Annual Reports and Audited Accounts of the JKHPMPC Limited, Srinagar for the years 1997-1998 to 2020-2021.

5. The Chairperson welcomed the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) and the JKHPMPC Limited, Srinagar to the sitting of the Committee and informed them about the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 58 of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

6. The representative of the Ministry, at first, made a brief power-point presentation about the genesis and functions of the JKHPMPC Limited. Thereafter, the Chairperson put forth the findings of the Committee from the examination of the reply furnished by the Ministry regarding various factors that had led to the delay in laying the requisite documents of JKHPMPC Limited since 1997-1998 to 2020-2021. The Committee questioned and also expressed its displeasure over the role of the Department of Agriculture and Farmers Welfare, in this regard. The representative of the Ministry stated that there is a systematic process of review in the Ministry and also, the Ministry had, in the past, reminded the organization several times to send their reports on time, however, in reply, the organization has forwarded various plea in this regard.

7. The Chairperson, recommended for creation of a digital platform, where the timeline for completion of each stage involved in process of laying of requisite documents and, generation of automated reminders thereto is made available. The Chairperson also suggested issuing show cause notice to the erring officials and also reprimanding them. The Ministry was also suggested to strongly follow up with the office of C&AG for timely completion of audit process. Shri Pallab Lochan Das, MP and member of the Committee, enquired about the system and timeline proposed

by the Ministry for this year and the next year, with regard to the process of finalization of requisite documents of JKHPMPC Limited.

8. The representative assured the Committee that the requisite documents for 2011-2012 to 2014-2015 will be submitted by May, 2022 and for 2015-2016 to 2018-2019 by August 2022. They further assured that by November, 2022 they will clear the backlog. The Committee was also assured that all possible steps would be taken to make an automated system as advised by the Committee to ensure proper monitoring.

9. The Chairperson thanked the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) and the JKHPMPC Limited, Srinagar for the free and frank views in connection with the examination of the subject and asked them to furnish the details regarding the work pertaining to digitization before the Committee.

The witnesses of JKHPMPC Limited, Srinagar then withdrew.

10-14. XX XX XX XX XX

The Committee then adjourned.

XX Proceedings of the Evidence not related to the Subject have been kept separately.

The Extracts of the Minutes of the first sitting of the Committee on Papers Laid on the Table (2022-23) held on 15.12.2022.

Committee On Papers Laid On The Table (2022-23)

The Committee sat on Thursday, 15th December 2022 from 15:00 hours to 15:50 hours in Committee Room '2', Block- A, Parliament House Annexe Extension, New Delhi.

Present

Shri Girish Chandra - ***Chairperson***

***Members
(Lok Sabha)***

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Shri Jamyang Tsering Namgyal
5. Shri Devendrappa Y.

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

X X X X X

2. At the outset, the Chairperson welcomed the Members of the Committee to the first sitting and apprised them of the agenda.

3. X X X X X

4. Thereafter, the Committee took up the following three original draft Reports for consideration and adoption:-

(i) Delay in laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar;

(ii)	X	X	X	X	X; and
(iii)	X	X	X	X	X.

The above mentioned Reports were unanimously adopted by the Committee and the Chairperson was authorized by the Committee to finalize and present these three Reports to the Lok Sabha.

5-8.	X	X	X	X	X
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The Committee then adjourned.

XX Proceedings of the Evidence not related to the Subject have been kept separately.